

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
STARRED QUESTION NO. *30**

TO BE ANSWERED ON THE 04TH FEBRUARY, 2020/ MAGHA 15, 1941 (SAKA)

DETENTION CENTRES

***30. SHRI PRADYUT BORDOLOI:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has constructed detention centres/camps in Assam to detain those who don't have documents proving their citizenship under NRC;

(b) if so, the details of the location and capacity of these centres/camps and the expenditure involved, district-wise;

(c) whether the Government is considering to reverify certain percentages of the population under NRC in districts bordering Bangladesh;

(d) if so, the details thereof; and

(e) the steps proposed to be taken by the Government once the NRC list is finalized post review appeals by individuals with a time line for the same as well?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) to (e) A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN THE REPLY TO PARTS (a) TO (e) OF THE LOK SABHA STARRED QUESTION NO. 30 FOR 04TH FEBRUARY, 2020 REGARDING DETENTION CENTRES.

(a) & (b): - As per the information received from State Government of Assam, the State Government has not constructed any detention camp in Assam exclusively to detain those who do not have documents proving their citizenship under National Register of Citizens (NRIC).

(c) & (d): - An Interlocutory Application (IA) was filed in the Hon'ble Supreme Court in W.P. (C) No. 274/2009 praying for a sample re-verification of a limited percentage of population in districts bordering Bangladesh to take care of wrongful inclusions and exclusions. However, the Hon'ble court did not allow the prayer vide its order dated 23.07.2019.

(e): - As per The Foreigners (Tribunals) Order, 1964 and para 8 of the Schedule appended to the Citizenship (Registration of Citizens and issue of National Identity Cards), Rules, 2003, any person, not satisfied with the outcome of the decisions of the claims and objections during the process of preparation of final NRIC in Assam, may prefer appeal before the designated tribunal constituted under the Foreigners (Tribunals) Order, 1964, within a period of one hundred and twenty days from the date of such order; and on the disposal of appeal by the Tribunal, the names shall be included or deleted, as the case may be, in the NRIC in the State of Assam.

In case no such appeal is preferred, the District Magistrate may refer to the Tribunal for its opinion the question as to whether the person left out of NRIC in Assam is a foreigner or not within the meaning of the Foreigners Act, 1946.
